

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-21/2008/4187/A.

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Hirendra Kashyap,  
District & Sessions Judge,  
Khonsa, Arunachal Pradesh.

Dated Guwahati, 12<sup>th</sup> November, 2020.

Sub:- **Earned Leave, Restricted Holiday, Civil vacation with station leave permission.**

Ref:- No. D7SC/KSA/Estt/2019/01/1084 Dated 09.11.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for 37 (thirty seven) days Earned Leave w.e.f 17.11.2020 to 23.12.2020, has been granted, subject to submission of leave admissibility report in the Registry of Gauhati High Court, Itanagar Bench. Further, you have been granted Restricted holiday leave on 16.11.2020, along with permission to avail winter vacation for Civil Court from 24.12.2020 to 29.12.2020 with station leave permission from the evening of 13.11.2020 to 29.12.2020 including holidays. Further, you have been directed to hand over charge to a senior Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

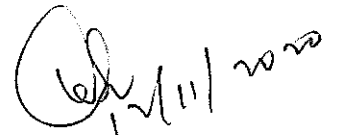
**JT.REGISTRAR (VIGILANCE)**

4189

**Memo NO.HC.VII-21/2008/4188-A, dated 12.11.2020**

Copy to:

1. The Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.
- ✓ The Project Manager, Gauhati High Court.



**JT.REGISTRAR (VIGILANCE)**

